

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4564
ANSWERED ON:17.12.2009
RECOGNISATION OF POLITICAL PARTIES
Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether student wings of some of the political parties have been recognized as part of political parties;
- (b) if so, the details of the status of the student political wings;
- (c) whether the student wings have been registered and recognized with Election Commission of India;
- (d) if so, the details thereof;
- (e) whether the student wings of political parties are authorized for donations from public sector organisations; and
- (f) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) and (b): The Election Commission of India has intimated that in the case of some of the political parties, their Constitutions/Bye-laws of the Party contain reference to student wings of those parties. The Commission is not aware of the status of other student wings that are not mentioned in the Constitution of political parties.

(c) and (d): No, Madam. The student wings are not required to be registered/recognized separately as political parties with the Election Commission. The question of registration will arise only if an application seeking such registration under Section 29A of the Representation of the People Act, 1951 is made by them to the Election Commission,

(e) and (f): The Election Commission has intimated that it has no views to give regarding the eligibility of students organizations to receive donations.